

[Sh. Palas Barman]

notice that in Balurghat, West Dinajpur, West Bengal, six blocks, Tapan, Balurghat, Hili Kumarjanj, Gangarampur and Bansihari are severely affected by gastroenteritis. Total affected people are nearly two lakhs, noticed deaths are 98, total villages under gastroenteritis are 352. Many more are in the hospital and getting treatment.

I request the Government to take immediate necessary action to release funds to provide pure drinking water and to provide adequate medicines and funds to the Government of West Bengal to face the grave situation.

(viii) Need for expeditions implementation of Foreign language courses in Berhampur University

SHRI GOPI NATH GAJAPATHI (Berhampur): The knowledge of popular foreign languages will be immensely beneficial to students, teachers and research scholars, not only from the scholastic point of view, but also for delving into voluminous works of science and technology in those languages. It will also help people who visit foreign countries on fellowships and cultural exchange visits.

Presently, there is absolutely no facility for learning foreign languages in all the four existing Universities of Orissa State. At the Barhampur University the course is designed for two years to enable students acquire working knowledge in these languages. In the first instance, courses will be offered in Russian and German languages. One post of Lecturer, each in Russian and German subjects, besides teaching materials like books, maps and slides costing Rs. 30,000 approximately will be necessary for purpose. Berhampur University has already submitted a proposal to the U.G.C. for implementation of this

scheme under the Eighth Five Year Plan.

I would urge the U.G.C. to actively consider the expeditious implementation of this much needed foreign languages course in the University of Berhampur.

14.44 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF THE DELHI MUNICIPAL LAWS (AMENDMENT) ORDINANCE, 1991

AND

DELHI MUNICIPAL LAWS (AMENDMENT) BILL

[English]

MR. CHAIRMAN: The House shall now take up items nos. 11 and 12 together. The time allotted is two hours.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Chairman, Sir, I beg to move:—

“That this House disapproves of the Delhi Municipal Laws (Amendment) Ordinance, 1991 (Ordinance No. 1 of 1991) promulgated by the President on the 30th March, 1991.”

Mr. Chairman, Sir, I have moved my Resolution regarding disapproval of the ordinance promulgated by the President as the Central Government have brought forward a proposal to extend the period of supersession till 31st March, 1992 instead of 31st March, 1991. There was no need of promulgating an ordinance by President in this manner. A Bill could have been brought forward straight away in the House instead of promulgating